

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL WRIT PETITION NO. 272/2020.

Gokarakonda Naga Saibaba (in jail)

-VERSUS-

Deputy Inspector General (Prisons) Nagpur and another.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri Mihir Desai, Senior Advocate for the Petitioner.
Shri Jawade, A.P.P. for Respondents.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The learned A.P.P. makes a statement that the petitioner/accused is a resident of Hyderabad and already communication is made by the police authorities to obtain report.

3. It is submitted that due to present situation faced by the entire Country i.e. Covid-9, they are facing difficulties to get the report. Learned A.P.P. further submits that the instructions would be obtained no sooner the lock down period is over.

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4. The learned Senior Counsel appearing for the petitioner submitted that the Authorities have to follow the time schedule prescribed under the Rules.

5. There is no dispute that in the current scenario the respondents are facing difficult time to obtain report and having regard to the said fact, the matter is adjourned to 05.05.2020 for further consideration. In the meantime, the authorities shall make endeavor to obtain report and to process the application expeditiously.

JUDGE

Rgd.